

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

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OA 82/98

New Delhi this the 19th day of November, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri K. Muthukumar, Member (A)

Shri Bal Kishan,  
S/O Shri Rattan Lal  
R/O H. No. 201, Mohalla Dabriya  
Pilkhuwa, Distt. Ghaziabad (UP)

.. Applicant

(By Advocate Shri T.D. Yadav )

Vs.

1. Union of India through  
Secretary,  
Ministry of Civil Aviation and  
Tourism,  
Rajiv Gandhi Bhawan,  
Safdarjung Airport, New Delhi-3

2. Accounts Officer (Administration)  
Principal Accounts Office,  
M/O Civil Aviation & Tourism,  
Room No. 528, Sardar Patel Bhawan,  
Parliament Street, New Delhi.

3. The Controller General Of Accounts,  
Ministry of Finance,  
Department of Expenditure,  
7th Floor, Lok Nayak Bhawan,  
Khan Market, New Delhi.

.. Respondents

(By Advocate Shri Madhav Panikar )

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

We have heard both the learned counsel

2. In this application, the applicant who is under suspension has sought a direction to the respondents to allow him to appear in the SAS Part-II Examination to be held during 1998. Today, Shri Madhav Panikar, learned counsel informs us that the said examination has already been held in October, 1998. He has also produced the relevant Rules/ Regulations under which, persons under suspension, are barred from taking the examination.

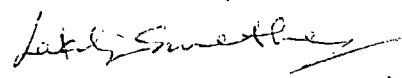
3. In the above circumstances, Shri T.D. Yadav, learned counsel submits that he would like to withdraw this application and he may be granted liberty to file fresh application in accordance with law.

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4. O.A. is dimissed as having been withdrawn. Liberty is given to the applicant to take such proceedings as he is advised in accordance with law.



(K. Muthukumar)  
Member (A)



(Smt. Lakshmi Swaminathan )  
Member (J)

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